From:

"Aparna Mudiam" <aparna.mudiam@mca.gov.in>

To:

"RD North" <rd.north@mca.gov.in>, "ROC DELHI" <roc.delhi@mca.gov.in>

Cc:

"Benudhar Mishra" <Benudhar.Mishra@mca.gov.in>, "Chiradeep Balooni"

<chiradeep.balooni@mca.gov.in>, <mohd.shakeel@mca.gov.in>, "Nidish Singh"

<Nidish.Singh@mca.gov.in>, "Reshu Jain" <reshu.jain@mca.gov.in>

Date:

Wednesday, January 04, 2017 05:21PM

Subject:

Content for Publication of Notice of Hearing on MCA Website

Please see trail mail in the matter of scheme of demerger of Professional Training Business of Times Centre For Learning Limited ("Petitioner Company") to Bennett, Coleman & Company Limited in CP No. 1170/ 2016. Please find attached notice of hearing to be published on the Website of Ministry of Corporate affairs in pursuance of Order of Hon'ble High Court of Delhi dated 25.11.2016.

This is for information and necessary action.

Yours faithfully,

Aparna Mudiam

Assistant Registrar of Companies,

NCT of Delhi & Haryana,

Ministry of Corporate Affairs

05 JAN 2017 12213

From: ROC Delhi [mailto:roc.delhi@mca.gov.in] Sent: Wednesday, January 04, 2017 5:00 PM

To: 'Aparna Mudiam'

Subject: FW: Uploading notice of hearing on the website of the MCA as per the direction of the

Hon'ble High Court of Delhi, vide its order dated 25 November 2016

Importance: High

Pls see the trail mail.



(D. Bandopadhyay),

Registrar of Companies,

NCT of Delhi & Haryana.

From: Kausik Nath [mailto:Kausik.Nath@timesgroup.com]

Sent: Wednesday, January 04, 2017 4:47 PM

To: roc.delhi@mca.gov.in

Cc: Neha Jhunjhunwala; Sukamal Datta; Arun Kabra

Subject: Uploading notice of hearing on the website of the MCA as per the direction of the

Hon'ble High Court of Delhi, vide its order dated 25 November 2016

Importance: High

Dear Sir,

The Hon'ble High Court of Delhi ("High Court") vide its Order dated 25.11.2016, in the Company Petition No. 1170/ 2016 connected with demerger of Professional Training Business of Times Centre For Learning Limited ("Petitioner Company") to Bennett, Coleman & Company Limited, has directed that the public notice of hearing should be uploaded on the website of the Ministry of Corporate Affairs.

In this regard, attached herewith are the below mentioned documents:

- 1. Copy of High Court Order
- 2. Copy of notice of hearing published on behalf of the Petitioner Company in the newspapers "Times of India" and "Navbharat Times"

We hereby request you to upload the notice of final hearing on your website as directed by the High Court.

Do please let us know in case you require any further information, details or documents from us in this matter.

Thanking you.

Yours sincerely,

For Times Centre For Learning Limited

Kausik Nath

(Authorized Signatory)

The Second Wind (TSW), an Executive Education initiative of the Times of India Group, announces Open Programs in Mumbai, Delhi and Bangalore by experts like Marshall Goldsmith, Jamie Anderson and more. The Pivot Series from TSW has been crafted to offer innovative leadership techniques. Learn more: <a href="http://timestsw.com/open-programs/">http://timestsw.com/open-programs/</a>

### Attachments:

Publication in Navbharat Times.pdf Publication in Times Of India.pdf

TCLL Order - Co. Pet..pdf



# नई दिल्ली मूल क्षेत्राधिकार में, नई दिल्ली उच्च न्यायालय में

कंपनी याविका सं.

(कंपनी अधिनियम, 1958 की धारा 391 से 394 के अंतर्गत) सी.ए. (एम) सं. 2016 के 141 से संबंधित 2016 का 1170

के मामले में

कंपनी अधिनियम, 1956 की धारा 391 (2) और 394

के मामले में :

टाइम्स सॉटर फॉर लिमिटेड, जिसका सीआईएनयू80301डीएल2007पीरलमी165200 है और जिसका एंजीकृत कार्यालय उपर्युक्त क्षेत्राधिकार के मीलर, दरिवागंज, नई दिल्ली -110002 में हैं.

याचिकाकर्ता/ विघटित कंपनी

CHAI

बेनेट, कोसमैन एंड कंपनी लिमिटेड, जिसका सीआईएन यू22120एगएड 1913पीएलसी000381 है और जिसका पजीकृत कार्यालय उपर्कृत क्षेत्राधिकार के बाहर टाइन्स ऑफ इंटिया बेस्टिंग, वॉ डी.एन. रोड, मुंबई – 400001 में है

गेर **गाधिकाकर्ता/** परिणामी कंपनी

## याचिका की सचना

स्तव द्वारा सुक्ति किया जाता है कि राइम्पा सेंटर फार लिंगा लिमिटेड (टीसीएलएल) और बेनेट, कोलमेन एंड वापनी किमिटेड (बीपीसीएल) और उनके संबंधित गेयरफारकों के बीक व्यवस्था की योगना (बीजना) के किए दिल्ली के माननीय उपय श्यापालय की मंजूरी प्राप्त करने के किए कंपनी औपनियम, 1956 की प्रश्न 391(2) और 394 के अतर्मत याविका, जिसके द्वारा और जिसकी अंतर्गत टीसीएलएल क्य श्यावसाठिक प्रशिक्षण व्यापान (मा विधिदेत उपवाम, जैनक की उस्तानों को मेरिभावित हैं) जैसा कि उत्तर योजना में वर्षित है नियमों और सत्तें पर कियंदित और बीसीसीएल को स्थानोत्तरित किया जाएगा, उद्युक्त नाम बाली पाविकाकतों कंपनी द्वारा 23 नजबर, 2018 को प्रस्तुत किया गया था और 25 नजबर, 2016 को सुनवाई के लिए सुवीबद्ध किया गया था। उक्त पाविका अब 8 मार्च, 2017 को सुबह 10 30 बजे न्यायरफीय के सामस सुनवाई के लिए सुवीबद्ध है

जित यादिका का समर्थन या विशेष करने के वास्तुक किसी भी व्यक्ति को वादिकावनों करनी के अधिवात के वास अपने माम और पते के साथ अपने या उपने अधिवाता दूसा विधिवत हस्साधित अपने आश्रम की सूचना इस प्रकार नेजनी बाहिए क्रांकि साथ अपने या उपने अधिवाता दूसा विधिवत हस्साधित अपने आश्रम की सूचना इस प्रकार नेजनी बाहिए क्रांकि साथ विधिवत की लिए निर्माण के अधिवात के पास पहुँच जाए, जहाँ वह याधिका का क्रियंप करना बाहता /बाहती है, इस प्रकार के नीटिस के साथ समर्थनकारी श्रमण पत्र वर्ष प्रति के साथ-साथ इस प्रकार के विशेष का आधार प्रमुख जिला जना परिवृद्ध याधिका की प्रति के लिए निर्माण करने के प्रति का आधार प्रसुत विधा जना परिवृद्ध याधिका की प्रति के लिए निर्माण स्वाप्त के पुत्रसन वर याधिका की प्रति के लिए निर्माण साथ

दिनांकित आज 20 दिसंबर, 2016

विकांत रोहित्सा याधिकाकतां क्येनी का अधिकता ई 575ए, ग्रेटर फिलाज II, नई दिल्ली-110 048.

**⊞** Enlarge Image

EditionName: The Times of India

PageNo:006

# IN THE HIGH COURT OF DELHI, AT NEW DELHI ORIGINAL JURISDICTION

COMPANY PETITION NO. 1170 OF 2016 CONNECTED WITH C.A. (M) NO. 141 OF 2016 (UNDER SECTIONS 391 TO 394 OF THE COMPANIES ACT, 1956)

#### IN THE MATTER OF:

Sections 391(2) and 394 of the Companies Act, 1956

#### IN THE MATTER OF:

Times Centre For Learning Limited, having CIN U80301DL2007PLC165200 and its registered office at No. 10, Daryaganj, New Delhi-110002 within the aforesaid jurisdiction.

PETITIONER/ DEMERGED COMPANY

#### AND

Bennett, Coleman & Company Limited, having CIN U22120MH1913PLC000391 and its registered office at Times of India Building, Dr. D.N. Road, Mumbai – 400001, outside the aforesaid jurisdiction.

NON PETITIONER/ RESULTING COMPANY

### NOTICE OF PETITION

NOTICE IS HEREBY given that a petition under Section 391 (2) and 394 of the Companies Act, 1956 for obtaining sanction of the Hon'ble High Court of Delhi to a Scheme of Arrangement between Times Centre for Learning Limited ("TCLL") and Bennett, Coleman & Company Limited ("BCCL") and their respective shareholders ("Scheme"), whereby and whereunder the Professional Training Business (or Demerged Undertaking, as defined in the said Scheme) of TCLL shall be de-merged and transferred to BCCL, on the terms and conditions as stated in the said Scheme, was presented by the Petitioner Company above named on 23rd day of November, 2016 and was listed for hearing on 25th day of November, 2016. The said petition is now listed for hearing before the Judge on the 8th day of March, 2017, at 10.30 am.

Any person desirous of supporting or opposing the said petition should send a notice of his intention, duly signed by him/her or his/her Advocate with his/her name and address, to the Advocate of the Petitioner Company, so as to reach the Petitioner Company's Advocate not less than 5 (five) days before the date fixed for hearing of the petition. Where he/she seeks to oppose the petition, the grounds of such opposition along with a copy of the supporting affidavit should be furnished with such notice. A copy of the petition will be furnished by the under mentioned to any person requiring the same upon payment of the prescribed charges for the same.

Dated this 20th day of December, 2016.

VIKRANT ROHILLA

Advocate for the Petitioner Company E-575A, Greater Kailash II, New Delhi-110 048.

# IN THE HIGH COURT OF DELHI AT NEW DELHI

CO.PET. 1170/2016

# IN THE MATTER OF TIMES CENTRE FOR LEARNING LIMITED

Through:

Mr Vikrant Rohilla, Advocate with Mr Akul Mehandru, Advocate for

petitioner.

Ms Aparna Mudiam, Asst. ROC for RD.

NOT L'ELVALO

CORAM:

Asseminer Indicial Depart HON'BLE MR. JUSTICE SIDDHARTH MRIDEL Goute of Delbi

ORDER 25.11.2016

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The present petition under Sections 391 to 394 of the Companies Act, 1956 seeks sanction of scheme of demerger. The first motion application being Co.Appl.(M) No.141/2016 was allowed in terms of order dated 17.10.2016.

Issue notice.

Ms Aparna Mudiam, Assistant Registrar of Companies, accepts notice on behalf of the Regional Director.

Learned counsel for the petitioner shall supply a copy of the petition to the Regional Director within a period of one week from today. Let a response/report to the present petition be filed by the Regional Director within six weeks thereafter. Rejoinder thereto, if any, be filed within a period of four weeks thereafter.

The petitioner shall publish the notice of the hearing in newspapers "Times of India" (English edition) and "Navbharat Times" (Hindi edition). Notice of hearing shall also be uploaded on the website of the petitioner as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioner shall supply a copy of the advertisement to be published, to the Regional Director,

List for hearing on 08.03.2017.

SIDDHARTH MRIDUL, J

NOVEMBER 25, 2016 mk